

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDERS OF M.S.M. ENERGY LIMITED

Sl No.	Particulars	Details
1.	Name of Corporate Debtor	M.S.M. ENERGY LIMITED
2.	Date of incorporation of Corporate Debtor	07/02/2000
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification no. of Corporate Debtor	U72200TG2000PLC033475
5.	Address of the registered office and principal office(if any) of Corporate Debtor	Registered Office (as per MCA records): Plot No.53, Flat No.102, Ashwini Homes, Behind Andhra Jyothi, Journalist Colony, Road No. 70, Jubilee Hills, Hyderabad-500033
6.	Date of closure of Insolvency Resolution Process	17/05/2021
7.	Liquidation commencement date of Corporate Debtor	08/07/2021 (date of pronouncement of order by NCLT, Hyderabad) Copy of order received on 14/07/2021
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Anup Kumar Singh Reg No.: IBBI/IPA-001/IP-P00153/2017-2018/10322
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 162/D/702 Lake Gardens, Kolkata, West Bengal-700045 Email: anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Suite 1B, 22/28A Monahorpukar Road, Deshopriya Park, Kolkata, West Bengal-700029 Email: ip.msmenergy@gmail.com
11.	Last date for submission of claims	13/08/2021 i.e. 30 days from the Liquidation Commencement date

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the M.S.M. ENERGY LIMITED on 08/07/2021.

The stakeholders of M.S.M. ENERGY LIMITED are hereby called upon to submit their claims with proof on or before 13/08/2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date and place: 17/07/2021, Kolkata


Anup Kumar Singh
Liquidator

ANUP KUMAR SINGH
INSOLVENCY PROFESSIONAL
IP Registration No.- IBBI/IPA-001/IP-P00153
2017-2018/10322

Yadus
Corporate Identification Number (CIN) - L24230GJ1999PLC002878

Cadila Healthcare Limited
Corporate Identification Number (CIN) - L24230GJ1999PLC002878

Regd. Office: Zydus Corporate Park, Scheme No. 63, Survey No. 550, Kothari (Gandhinagar), Near Vidyanagar Circle, Sakinaka, Gandhinagar Highway, Ahmedabad - 380015
Website: www.zyduscadila.com Email ID: cadila@zyduscadila.com Phone No.: +91 79 42601001, +91 79 7700000

NOTICE OF 26TH (TWENTY SIXTH) ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

1. NOTICE is hereby given that the 26TH (Twenty Sixth) Annual General Meeting ("AGM") of the Members of Cadila Healthcare Limited ("the Company") will be held on Wednesday, August 11, 2021 at 10.00 a.m. (IST) through Video Conference ("VC") / Other Audio Visual Means ("OAVM") ONLY, to transact the business as set out in the Notice of the AGM. In accordance with the General Circulars issued by the Ministry of Corporate Affairs dated April 8, 2020, April 13, 2020, May 5, 2020 and January 13, 2021 ("MCA Circulars for General Meetings"), Securities and Exchange Board of India ("SEBI") circulars dated May 12, 2020 and January 15, 2021 ("SEBI Circulars for General Meetings"), the Company has sent the Notice of the AGM along with the Annual Report 2020-21 on Saturday, July 17, 2021, through electronic mode only to those members whose email addresses are registered with the Company or Registrar & Share Transfer Agent ("RTA") and Depositories as on July 5, 2021. The requirement of sending physical copies of the Notice of the AGM has been dispensed with under MCA Circulars for General Meetings and the SEBI Circulars for General Meetings.

2. The Annual Report 2020-21 of the Company, inter-alia, containing the Notice and the Explanatory Statement of the 26TH AGM is available on the website of the Company at www.zyduscadila.com and on the websites of the Stock Exchanges viz. www.bseindia.com and www.nseindia.com. A copy of the same is also available on the website of Central Depository Services (India) Limited ("CDSL") at www.cdsl.co.in.

3. Members holding shares either in physical mode or in dematerialized mode, as on Wednesday, August 4, 2021, being the cut-off date, may cast their vote electronically on the business as set forth in the Notice of the AGM through electronic voting system ("remote e-voting") of CDSL. All members of the Company are informed that:

- The Ordinary and Special Business as set forth in the Notice of the AGM will be transacted only through voting by electronic means.
- The remote e-voting will commence at 9.00 a.m. (IST) on Sunday, August 8, 2021.
- The remote e-voting shall end at 5.00 p.m. (IST) on Tuesday, August 10, 2021, and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
- The cut-off date for determining the eligibility to vote through remote e-voting or through the e-voting system during the AGM is Wednesday, August 4, 2021.
- E-voting module shall be disabled after 5.00 p.m. (IST) on Tuesday, August 10, 2021.
- A person who has acquired shares and become a member of the Company after the sending of notice of AGM by email and holding shares as on cut-off date, may cast vote by following the instructions for e-voting as provided in the Notice convening the AGM, which is available on the website of the Company and CDSL. However, if the person is already registered with CDSL / National Securities Depository Limited for remote e-voting, then the existing user ID and password can be used to cast vote.
- The Members may note that all the Members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM through VCOAVM facility but shall not be entitled to cast their vote again through e-voting system during the AGM. b) The members participating in the AGM and who had not cast their vote by remote e-voting, shall be entitled to cast their vote through e-voting system during the AGM. c) A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting, participating in the AGM through VCOAVM facility and e-voting during the AGM.
- For details relating to remote e-voting, please refer to the Notice of the AGM. In case of any queries relating to e-voting, please refer to the Frequently Asked Questions ("FAQs") and e-voting user manual for members available at the download section of www.evotingindia.com or contact at 022-23055422. In case of any grievances connected with facility for e-voting, please contact Mr. Rakesh Dahiya, Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mahatma Jyoti Bapu Compound, N. M. Joshi Marg, Lower Parel (East), Mumbai-400013. E-mail: helpdesk.evoting@cdsl.co.in
- Mr. Manoj Hukral & Associates, Practising Company Secretaries has been appointed as the Solicitors for conducting the remote e-voting and e-voting during the AGM in fair and transparent manner.
- Members of the Company who have not registered their e-mail addresses with the Company can get the same registered with the Company by following the instructions as provided in the link: <https://linktime.cdsl.co.in/initialreg> email: register@cdsl.co.in. The said link is also available on the website of the Company www.zyduscadila.com.
- In order to get the dividend amount credited directly in the bank account of the members, the members holding shares in physical mode can provide the self-attested copies of their PAN Card, Aadhar Card, cancelled cheque and passbook along with a request letter duly signed by the registered member. The members holding shares in demat mode, can approach their depository participant with whom they hold the demat account.
- Pursuant to the provisions of section 91 of the Companies Act, 2013, the Register of Members and the Share Transfer Books of the Company will remain closed from Friday, July 30, 2021 to Friday, August 6, 2021 (both days inclusive) for the purpose of AGM and to determine the list of members entitled to receive the dividend.

For Cadila Healthcare Limited
Sd/- Dhaval N. Soni, Company Secretary
FCS : 7663

Coromandel
COROMANDEL INTERNATIONAL LIMITED
Regd. Office: "Coromandel House", 1-2-10, Sarfaraj Road, Secunderabad - 500003. CIN: L24120TG1961PLC002892
Email: investor@coromandelinternational.com web: www.coromandel.co Tel: 042-66997000 Fax: 042-2784117

NOTICE

Notice is hereby given that, a request was received from Mr. Dexter William Newton, First Holder, for deletion of name of the Joint Holder, Mr. Tawe Newton as per the particulars of share certificate mentioned below and the same were claimed by Mr. Dexter William Newton, to have been held singly without the name of Joint Holder.

Folio No.	Name of the Shareholder	Certificate No.	No of Shares	Distinctive Nos. From To
CFL121547	Dexter William Newton Tawe Newton	256	1600	44951 46750

Any person who has a claim in respect of the above mentioned equity shares, should lodge such claim with the Company at its Registered Office within 10 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed with deletion of Joint Holder name i.e. Mr. Tawe Newton, without any further intimation.

For Coromandel International Limited
Sd/-
Rajesh Mukhija
Sr. VP - Legal & Company Secretary

Place : Secunderabad
Date : July 17, 2021

STATE BANK OF INDIA
CGPL Stacking Buildings, Hinayathnagar, Hyderabad - 500023

NOTICE

Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act).

Notice is hereby given that the following Borrowers, Co-borrowers & Guarantors have defaulted in the repayment of principal and interest of the loans facilities obtained from them by the Bank and the loans have been classified as Non-Performing Assets (NPAs). The notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses, but they have been returned unavailed and as such they are hereby informed by way of this public notice.

S. No.	Name of the Borrower / Guarantor(s)	Details of Properties / Address of Secured Assets to be Enforced	Amount
1	1. Smt. Gunda Rathi W/o Sri. Gunda Srinivas A. Smt. Gunda Srinivas S/o G. Anjiah. H/o. 1-4-575A, Adilnagar, Hyderabad-500010. Office: Sri. Gunda Srinivas S/o G. Anjiah, Associate Professor, VNR Institute of Technology and Management Science, Medchal, H.No. 62/103/133 Branch: Nampally. Demand Notice Dated: 05.07.2021, NPA Date: 23.06.2021.	All that the Piece and Parcel of Plot No.35; In Survey No.341, 343, & 346, admeasuring 200 Sq.Yards, of 167.02 Sq. Mtrs., Situated at Block No.3, Kapra Village, Keasara Mandal, Under Kapra Municipality, Rangla Reddy District, Registration Sub Registrar, Makairi, in favour of Smt. Gunda Rathi W/o Sri. G. Srinivas W/o. Sale Deed No.376/2003 dated 24/01/2003, and bounded as follows North: Plot No.34, South: 30 feet Wide Road, East: Plot No.17, West: 30 feet Wide Road.	RS. 09,87,425/- as on 04.06.2021 plus interest, charges & incidental expenses thereon.

The steps are being taken for substituted service of notice. The above borrowers and their Guarantors have been called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 17-07-2021, Place: Hyderabad. Authorized Officer: State Bank of India

IDBI BANK
Retail Asset Centre (Retail Recovery), Mezzanine Floor, Mahavir House, Basheerbagh Square Next to Police Commissioner Office, Basheerbagh, Hyderabad - 500023. Tel: 042-6674688/99

DEMAND NOTICE

(Under section 13(2) of the securitization and Reconstruction of Financial Assets and enforcement of security interest Act, 2002)

The following borrower/guarantor's defaulted loans from IDBI Bank Ltd., Their loans have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms of the loan agreement and become irregular, their loans were classified as NPA as per the RBI guidelines. Amounts due by them to IDBI Bank Ltd., are mentioned in the following table and further interest on the same amounts shall also be payable as applicable and the same will be charged with effect from the respective dates.

S. No.	Name of the Borrower(s) / Guarantor(s)	OUTSTANDING AMOUNT + Applicable Interest + Incident Expenses and charges thereon.	SCHEDULE OF THE MORTGAGED PROPERTY & BOUNDARIES	Demand Notice Date
01	01 Smt. Venugopala Chary Residu, Smt. Padma Residu	RS. 47,83,744.22/- as on 31-05-2021 + Applicable Interest, Incident Expenses and charges thereon.	Residential House, Ground and First Floor, to an extent of 276-40 Sq.Yards, in Survey No.161, Situated at Lashankinagaram Revenue Village, Hanamkonda Tal., Warangal Dt. Bounded by: North: Land of Vendor No.2, South: Land of Hanamkonda, East: Land belongs to ITI, West: Land of Vendor No.1 and 45/ Road.	07-07-2021

Demand notices were sent to the addresses furnished by the borrower(s) / guarantor(s). As such they are hereby called upon to pay the amount due to IDBI Bank Ltd. per the details stated in the above table with contracted rate of interest (fewer from their respective dates and other costs, and other charges, etc., within 60 days, failing which the undersigned may be constrained to initiate proceedings under Sec.13(4) SARFESI Act against the mortgaged properties mentioned above to realize the amount due to the bank.

Date: 18-07-2021
Place: Hyderabad.
Sd/- Authorized Officer, IDBI Bank Limited.

COROMANDEL INTERNATIONAL LIMITED
Regd. Office: "Coromandel House", 1-2-10, Sarfaraj Road, Secunderabad - 500003. CIN: L24120TG1961PLC002892
Email: investor@coromandelinternational.com web: www.coromandel.co Tel: 042-66997000 Fax: 042-2784117

NOTICE

Notice is hereby given that the following shareholders have reported loss of their Share Certificates as detailed below and have applied for issue of duplicate share certificates.

Folio No.	Name of the Shareholder	Certificate Nos.	Distinctive Nos. From To	No of Shares
CFL127169	Vinod Chandrakant Soni Alta Vinod Soni	6114	3697629 3697926	300
CFL126133	Ramjihaari Savijhai Chaudhary	5132	3347799 3348096	300
CFL101271	K S Kalyanaraman	1236	2091043 2091542	500
CFL130519	Nagesh Mohan Dikonda	12590	6440615 6440914	300
CFL126171	Horthali Kacharabhai Patel Sevathani Naribhai Patel	5150	3353867 3354166	300
P000524	Becharbhai Mubhai Patel Sarnia Becharbhai Patel	68032	119567 119056	2400
V000589	Poornima Viswanathan A M Viswanathan	68072	10644237 10645235	1000

The public are hereby cautioned against purchasing or dealing in any way with the above share certificates. Any person(s) who has claim on the said shares should lodge such claim with the Company at the above-mentioned address within 15 days from the date of publication of this notice failing which the Company will proceed for issuing of duplicate share certificates in favour of the above said claimants and shall be paying the unclaimed dividends, if any, to them without any further intimation.

The Company shall not be liable to anyone for any loss suffered by or any claims arising out of the issue of duplicate share certificates for the above said equity shares.

For Coromandel International Limited
Sd/-
Rajesh Mukhija
Sr. VP - Legal & Company Secretary

Place : Secunderabad
Date : July 17, 2021

NORTHERN RAILWAY

TENDER NOTICE

Invitation of Tenders through E-Procurement system
Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S.No.	Tender No.	Brief Description	Qty	Closing Date
01	02012541	CROSS BAR DRAWING NO. WD-85037-S-15	681 Nos	16.08.2021
02	02012544	FABRICATED STEEL STANCHION DRAWING NO. WD-85037-S-15	1691 Nos	16.08.2021
03	0202116A	KNUCKLE PIVOT PIN WITH WASHER	16876 Nos	16.08.2021
04	0211144A	DRAW BAR CAST NUT	1576 Nos	31.08.2021

Note:- 1. Vendors may visit the IREPS website i.e. www.rpsa.gov.in for details. 2. No Manual offer will be entertained.
Tender Notice No. 20/2021-2022. Dated: 16.07.2021. 159/2021

SERVING CUSTOMERS WITH A SMILE

Karur Vysya Bank
Hyderabad Branch, 1-2-10, Sarfaraj Road, Secunderabad - 500003. Tel: 042-66997000

ANDHRA BANK
Hyderabad Branch, 1-2-10, Sarfaraj Road, Secunderabad - 500003. Tel: 042-66997000

NOTICE

Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act).

Whereas, the undersigned being the Authorized Officer of THE KARUR VYSYA BANK LIMITED, Hyderabad Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act).

Notice is hereby given that the following Borrowers, Co-borrowers & Guarantors have defaulted in the repayment of principal and interest of the loans facilities obtained from them by the Bank and the loans have been classified as Non-Performing Assets (NPAs). The notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses, but they have been returned unavailed and as such they are hereby informed by way of this public notice.

S. No.	Name of the Borrower / Guarantor(s)	Details of Properties / Address of Secured Assets to be Enforced	Amount
01	01 Smt. Venugopala Chary Residu, Smt. Padma Residu	Residential House, Ground and First Floor, to an extent of 276-40 Sq.Yards, in Survey No.161, Situated at Lashankinagaram Revenue Village, Hanamkonda Tal., Warangal Dt. Bounded by: North: Land of Vendor No.2, South: Land of Hanamkonda, East: Land belongs to ITI, West: Land of Vendor No.1 and 45/ Road.	RS. 47,83,744.22/- as on 31-05-2021 + Applicable Interest, Incident Expenses and charges thereon.

The steps are being taken for substituted service of notice. The above borrowers and their Guarantors have been called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 17-07-2021, Place: Hyderabad. Authorized Officer: Karur Vysya Bank

ESSEB
PUBLIC ANOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code of India)
Liquidation Process of ESSEB

FOR THE ATTENTION OF STAKEHOLDERS OF M.S.M. ENERGY LIMITED

S. No.	Particulars	Details
1.	Name of Corporate Debtor	M.S.M. ENERGY LIMITED
2.	Date of Incorporation of Corporate Debtor	07/02/2006
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72202TG2006PLC030475
5.	Address of the registered office of Corporate Debtor	Registered Office (As per MCA records): Plot No. 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the M.S.M. ENERGY LIMITED on 08/07/2021. The liquidators of M.S.M. ENERGY LIMITED are M/s. Anup Kumar Singh & Co., Chartered Accountants, 1-2-10, Sarfaraj Road, Secunderabad - 500003. The liquidators are hereby called upon to submit their claims with proof of claim by electronic means only, after the due date of payment within 60 days from the date of receipt of the said notice. The financial creditors shall submit their claims with proof by electronic means only, after the due date of payment within 60 days from the date of receipt of the said notice. Submission of false or misleading proof of claim shall attract penalties.

Date and Place: 18/07/2021, Kolkata. Sd/- Anup Kumar Singh

स्वीडिश जॉर्जिया कार्यालय वार 5%
जोडल्याही वेळी वापरासाठी.

स्पेशल दिवस : बुधवार/शनिवार

जॉर्जिया कार्यालय
संपर्क

TOLL FREE

9773927928

E-mail: customercare@sapp.in

ಮಹಿಮಾ ಪುಷ್ಕರಿಣಿ ಸಮೀಪದಲ್ಲಿರುವ ಸ್ವಾಮಿಗಳ ದೇವಾಲಯವನ್ನು ಸುಟ್ಟು ಹಾಕಿದ ಕುರಿತು ಸುದ್ದಿಗಳು ಹಬ್ಬಿದವು. ಇದರ ವಿರುದ್ಧವಾಗಿ ಸರ್ಕಾರದಿಂದ ತೀವ್ರ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗಿದೆ. ಈ ಸಂದರ್ಭದಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರನ್ನು ಅರಿತುಕೊಡುವ ಉದ್ದೇಶದಿಂದ ಈ ಪುಟವನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ. ಈ ಪುಟವು ಸರ್ಕಾರದಿಂದ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರನ್ನು ಅರಿತುಕೊಡುವ ಉದ್ದೇಶದಿಂದ ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ.

ಶಿವ ಮಠದವರು ಸಂಖ್ಯೆ: 18/07/2021, ಕಡಗಲೆ

ಅಮರ ಸುಮಾರಿ ಸಂಖ್ಯೆ: 08/2021

పార్టీ నుంచి బయటకు వచ్చినప్పటినుంచి కనపై మాటలతో దాడులు
చేసి, అసత్య ఆరోపణలు చేస్తున్నారని అన్నారు. మీ చిల్లర దాడులక
నాటి కారవి అన్నారు. శైలంధ్రా ప్రజలు ఉత్సాహంతో కలిగిన

అలాగే తమిళనాడులోని అనేక ప్రముఖ వ్యక్తులను గురించిన వివరాలు కూడా ఇందులో ఉన్నాయి.

నీ నుంచి బయటకు వచ్చినప్పటినుంచి నీవు మాటలతో దాడులు చేస్తున్నావు. ఈటల రాజేంద్రం నీ పేరు మీనే తర్వాత ఆపార్కికి చెందిన జిల్లా సీనియర్ అసెంబ్లీ అవుతున్న కట్టె పేనేందుకు రంగంలోకి దింపారు. ఇందులో భాగంగా కరీంనగర్ జిల్లాలో జిల్లా మంత్రులు అయిన గంగుల కమలాకర్, కొప్పుల

రాయశక్తిల కృషి చేస్తున్నారు. ఇందుకు అనుగుణంగానే జాతీయ స్థాయి
లను కూడా ముజారాబాద్ కు రప్పించేందుకు ప్రణాళికలు రూపొందించినా
ఇలా ముజారాబాద్ దివ వినియోగ బీజేపీ, బీఆర్ఎస్ మధ్య కాకరేవుతోంది.
